

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**M.A. No. 060/1713/2018 in
ORIGINAL APPLICATION NO. 060/00185/2018**

Chandigarh, this the 21st day of February, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Gurcharn Singh, Aged 37 years JBT, Government High School, Daria, U.T. Chandigarh, Group 'C'.
2. Rajesh Kumar, JBT, Government Middle School, Pocket No.6, NAC Manimajra.
3. Surender, JBT, Government Middle School, Pocket No.6, NAC Manimajra.
4. Sanjay, JBT, Government High School, Kajehri, Chandigarh
5. Rajeev Kumar, JBT, Government High School, Daria, Chandigarh
6. Rakesh Kumar, JBT/TGT (Sanskrit), Government Model High School, Vikas Nagar.
7. Sushil Kumar Chahlia, JBT, Government Model Senior Secondary School, Sector 28-D, Chandigarh.
8. Anil Kumar, JBT, Government Model HighSchool, Vikas Nagar.
9. Ajay Kumar, JBT, Government Model Senior Secondary School, MHC, Manimajra.
10. Anil Kumar Rohilla, JBT, Government Model Senior Secondary School, MHC, Manimajra.
11. Hari Chand, JBT/S.S. Master, JBT, Government Model Senior Secondary School, MHC, Manimajra.
12. Reeta Saini, JBT/TGT Sanskrit, Government Model Senior Secondary School, Behlana.
13. Jitender Kumar, JBT, Government Senior Secondary School, Manimajra Town(U.T.).
14. Pawan Yadav, JBT, Government Middle School, Kisangarh, U.T. Chandigarh.

...APPLICANTS

VERSUS

1. Union Territory, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Secretary, Education, Union territory, Chandigarh, Sector 9, Chandigarh.
3. Director, School Education, U.T. Secretariat, Sector 9, Chandigarh

....RESPONDENTS

PRESENT: Sh. Sh. R.K. Sharma, counsel for the applicants.
Sh. Arvind Moudgil, counsel for respondents.

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Counsel representing the respondents seeks permission to place on record order dated 20.11.2018 passed in furtherance to order of this Tribunal dated 20.02.2018 and submits that this execution application has been rendered infructuous and may be disposed of as such.

2. The learned counsel for the applicants does not oppose, but prays for liberty to the applicant to challenge the order dated 20.11.2018 by filing a fresh O.A.
3. Therefore, this execution is disposed of as having been rendered infructuous, but with the liberty, as prayed.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 21.02.2019
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